

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12830/2023

(Arising out of impugned final judgment and order dated 14-02-2023 in A482 No. 1743/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MOHD ABDUL KHALIQ

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.170346/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.170350/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Shoeb Alam, Sr. Adv.
Mohd. Asad Khan, Adv.
Mr. Aditya Samaddar, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order stands extended until further orders.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)